



The Sikkim Official Languages Act, 1977

Act 5 of 1977

Keyword(s):

Nepali, Bhutia, Lepcha and Limbu Languages

Amendments appended: 5 of 1990, 16 of 2022

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THE SIKKIM OFFICIAL LANGUAGES ACT 1977

ACT 'NO.' 5 OF 1977

to provide, for the adoption of the Nepali, the Bhutia 1[, the Lepcha and the Limbu] languages, as the languages to be used, for the Official purposes of the State of Sikkim

[17th October, 1977]

WHEREAS

The Legislature of Sikkim, as follows: it is expedient to provide for the adoption of the Nepali, the Bhutia 2[, the Lepcha and the Limbu] languages as the languages to be used for the official purposes of the State of Sikkim;

It is hereby enacted in the Twenty-eighth Year of the Republic of India by

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| <p>1. (1) This Act may be called the Sikkim Official Languages Act, 1977.</p> <p>(2) It extends to the whole of Sikkim.</p> <p>(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint</p> | <p><i>Short title and extent.</i></p> |
| <p>2. With effect from such date, as the State Government may, by notification in the Official Gazette, specify in this behalf, the Nepali, the Bhutia 3[,the Lepcha and the Limbu] languages shall be the languages to be used for all official purposes of the State of Sikkim:</p> <p>Provided that different dates may be specified for different official purposes.</p> | <p><i>Languages to be used for the official purposes of the State.</i></p> |
| <p>3. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.</p> <p>(2) All rules made under this section shall be laid as soon as may be, after they are made, before the Legislative Assembly while it is in session and if before the expiry</p> | <p><i>Power to make rules.</i></p> |
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| <p>1.</p> <p>2.</p> <p>3.</p> | <p>subs. by sec. 2 of the Sikkim Official Languages (Amendment) Act, No.5 of 1981(w. e. f. 30. 3. 1981).</p> <p>by <i>ibid.</i></p> <p>by <i>ibid.</i></p> |
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of the session in which they are so laid or the next session immediately following, the Legislative Assembly resolves to make any modification in the rules, or resolves that such rules or any portion thereof shall not have effect, the rules shall thereafter have effect only in such modified form or be of no effect, in whole or in part, as the case may be, so however, that any such resolution shall be without prejudice to the validity of any thing previously done under such rules before such resolution. .

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THE SIKKIM OFFICIAL LANGUAGES (AMENDMENT) ACT 1990
(ACT NO.5 OF 1990)

AN ACT

[30-3-1990]

further to amend the Sikkim Official Languages Act, 1977. Be it enacted' by the Legislative Assembly of Sikkim in the Forty first Year of the Republic of India as follows:

1. (1) This Act may be called the Sikkim Official Languages (Amendment) Act, 1990.

*Short title and
Commencement*

(2) It shall come into force with effect from the 26th day . of April. 1990.

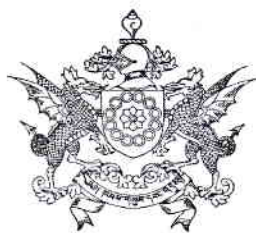
2. In the Sikkim Official Languages Act, 1977, (5 of 1977) after section 2, the following section shall be inserted, namely:

*Insertion of new
section 2A.*

"2A. Notwithstanding anything contained in section 2, the English language shall continue to be used for transaction of business in the Legislative Assembly of Sikkim in addition to the official languages of the State."

*Continuance of
English for use in the
Legislative Assembly.*

SIKKIM



GOVERNMENT

GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok

Wednesday 07th September, 2022

No. 358

GOVERNMENT OF SIKKIM
LAW & PARLIAMENTARY AFFAIRS DEPARTMENT
GANGTOK

No. 11(656)L&PAD/2021/08

Dated: 07.09.2022

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received assent of the Governor on 25th day of August, 2022 is hereby published for general information :-

THE SIKKIM OFFICIAL LANGUAGES (AMENDMENT) ACT, 2022 (ACT No. 16 of 2022)

AN

ACT

further to amend the Sikkim Official Languages Act, 1977 (5 of 1977).

Be it enacted by the Legislature of Sikkim in the Seventy-third Year of the Republic of India as follows :-

- Short title, extent and commencement**
- (1) This Act may be called the Sikkim Official Languages (Amendment) Act, 2022.
 - (2) It shall extend to the whole of Sikkim.
 - (3) It shall come into force on such date as the State Government may by notification in the Official Gazette appoint.
- Amendment of section 2**
2. In the Sikkim Official Languages Act, 1977, in the long title, the preamble and section 2, after the words "the Sunuwar" the words "the Bhujel" shall be inserted.

Suraj Chettri (SSJS),
L.R.-cum-Secretary,
Law & Parliamentary Affairs Department.